

Special Courts for Trial of Communal Offences and Offences against Women and Weaker Sections

1310. SHRI P. J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to constitute special courts for trial of communal offences and offences against women and weaker sections of society; and

(b) if so, the time by which Government's decision will be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The matter is under consideration of Government.

Capacity utilisation by M/s. Hindustan Lever, Colgate, Palmolive, Philips and I.T.C.

1311. SHRI DHARAM BIR SINHA: Will the Minister of INDUSTRY be pleased to state:

(a) the name of products in which Foreign Companies (FERA) are engaged in production while the same products have been declared as reserved for the Small Scale Sector; and

(b) whether it is a fact that many of the Foreign Companies (like Hindustan Lever, Colgate, Palmolive, Philips and ITC) are producing far in excess of their licensed capacities and have a direct adverse effect on the growth of small scale industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) The following reserved items for small scale sector are being produced by Indian Companies which have applied under Section 29 of the Foreign Exchange Regulation Act, 1973 and in which repatriable non-resident interest was more than 40 per cent as on 30th September, 1980:

Tyres—Cycle and cycle Rikshaw,
Tubes—Cycle and Cycle Rikshaw,

Camel Back—Tyre retreading materials,

Laundry Soap, Tooth Powder, Hair Oils,

Sewing Machines—domestic, hand operated, etc.

(b) M/s. Colgate, Palmolive, Philips and ITC have since ceased to be FERA Companies. The aspect of growth of small industries is particularly kept in view while endorsing capacities in respect of items reserved for the small scale sector.

Screening of arms licences

1312. SHRI G. S. NIHALSINGH-WALA:

SHRI ATAL BEHARI VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Government have issued instructions to the State Governments to screen arms licences issued frequently by the District Authorities, not through a proper channel;

(b) if so, the result thereof and how many licences have been cancelled under different categories, State-wise;

(c) whether it is also a fact that several persons in different States are issued prohibited bore arms licences; and

(d) if so, the reasons therefor and who are those persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The State Governments have been asked *inter alia* to review the arms licences granted in the States and cancel such licences in areas where atrocities have taken place or where potential for atrocities against Scheduled Castes exists.

(b) to (d). The requisite information is being collected from the State Governments and will be laid on the Table of the House on receipt.

Restoration of pension to freedom fighters

1313. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters, who have been restored their enhanced "Samman" pension from Rs. 200 to Rs. 300 after the announcement made by the Government on July, 22, 1980 to-date; and

(b) the details of the rejected and pending cases out of the total of 2,50,000 applicants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The total number of pensioners at present including the dependent pensioners is about 1.19 lakhs. Pursuant to the Government's decision to enhance the pension with effect from 1-8-80, all the Accountants General have been issued general instructions on 4-8-80 to revise the P.P.O. (Pension Payment Orders).

(b) (1) The number of rejected cases is 93,420 as on 1-11-80. They have been rejected on the ground of one or more of the following reasons:

- (i) The suffering being less than six months.
- (ii) Had not furnished the complete and acceptable documentary evidence in support of his qualifying political suffering such as Jail Certificate or Co-prisoner Certificate etc.
- (iii) Submitted false documents.
- (iv) Suffering not in connection with freedom struggle.
- (v) Claim not covered within the purview of freedom fighters pension scheme.

(B) (2) No application for the grant of pension to freedom fighters is pending initial scrutiny. However, as on 1-11-1980, 37,343 cases stood as "filed" for want of documentary evidence from freedom fighters and/or reports from the concerned State Governments. Thus after initial scrutiny of any application where it was found that the applicant had not submitted the required document/information, he was given further opportunity to furnish the same rather than rejecting the case outright. As soon as the required information is received, the cases are finalised and pension sanctioned when the claim is adequately established. Recently all the State Governments/Union Territories have been requested to ensure speedy verification of applications and expedite their reports.

Proposal to Constitute an Indian Energy Service

1314. SHRI G. S. REDDI:

SHRI K. T. KOSALRAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a proposal to constitute an Indian Energy Service on the lines of the IAS;

(b) if so, details thereof; and

(c) whether electricity engineers in the State service would also be brought into this cadre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI P. VENKATASUBBAIAH):

(a) to (c). No Sir. However, the question of constituting an Indian Service of Engineers (Irrigation, Power Buildings and Roads) is under the active consideration of the Government.

Collaboration with French Automobile manufacturers for manufacturing Cars

1315. SHRI S. B. SIDNAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the two French automobile manufacturers